

(b) the amount allocated for the Schemes;

(c) whether Government propose to drain the excess water of all the lakes under the Thonbal Community Project area; and

(d) if so, what are the estimated acres of lands that may be available for cultivation?

The Deputy Minister of Irrigation and Power (Shri Mathi): (a) Thonbal Tehsil covering an area of about 300 sq. miles.

(b) Rs. 21.67 lakhs.

(c) No, but the possibility of draining some of the marshy area is under consideration.

(d) No estimates can be given at present.

COMMUNITY PROJECT ADMINISTRATORS

*852. Shri S. V. Ramaswamy: (a) Will the Minister of Planning be pleased to state whether Community Project Administrators are honorary workers or paid men?

(b) How many Administrators are there?

(c) How many of them are officials and how many non-officials?

(d) What is the pay of officials and non-officials?

(e) How many non-officials are paid, and what is their T.A. and D.A.?

(f) What is the amount of money each Administrator will deal with?

(g) Has any financial security been taken from them?

(h) What provision has been made to prevent any possible maladministration of funds?

The Deputy Minister of Irrigation and Power (Shri Mathi): (a) It is presumed that the Member is referring to Project Executive Officers. They belong to both the categories.

(b) 71 Project Executive Officers.

(c) All of them are officials today; 10 were non-officials prior to their appointment as Project Executive Officers.

(d) No specific scales have been laid down. Rs. 450-7800 per mensem is taken as a guide. This is the same for both officials and non-officials.

(e) Out of the ten mentioned in (c) above, eight are paid. T. A. and D. A. are paid by the State Governments concerned according to their rules.

(f) to (h). State Governments are concerned in the matter. Accounts are subject to audit by the Accountant-General concerned.

EXTRADITION

*853. Shri Telkikar: Will the Prime Minister be pleased to state:

(a) whether there is any international law governing the extradition of criminals from one country to another or whether reciprocal arrangement is to be made by mutual agreements between the countries;

(b) whether there have been cases since 15th August, 1947, in which foreign Governments have extradited any criminals from their country to India; and

(c) the proportion of criminals extradited from India to foreign countries to those extradited from foreign countries to India since 15th August, 1947?

The Deputy Minister of External Affairs (Shri Anil K. Chanda):

(a) There is no international law governing the extradition of criminals from one country to another. Reciprocal arrangements for this purpose are, however, made by mutual agreements between the countries. In this connection attention of the hon'ble Member is invited to the reply given by Shri Satish Chandra to Shri N. I. Joshi's Starred Question No. 1247 on the 26th June, 1952.

(b) Yes.

(c) No up-to-date information is readily available.

POWER ALCOHOL FACTORIES

*854. Shri Telkikar: Will the Minister of Commerce and Industry be pleased to state:

(a) the places in India where power alcohol factories are established; and

(b) the percentage of the output of Shakkur Nager (Bodhen, Hyderabad State) Alcohol Factory, to the total production in India?